

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH, COURT-II**

22. IA 1273/2024 In C.P. (IB) -944(MB)2023

**CORAM:**

**SHRI ANIL RAJ CHELLAN**  
**HON'BLE MEMBER (T)**

**SHRI KULDIP KUMAR KAREER**  
**HON'BLE MEMBER (J)**

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 09.07.2024**

**NAME OF THE PARTIES: - Mr Hemant Mehta Resolution Professional  
of Personal Guarantor –Mr. Bharat Mehta  
IN THE MATTER OF  
SBI Global Factors Limited  
V/s  
Bharat Mehta**

**Section: 60(5) U/s 95(1) of Insolvency and Bankruptcy Code, 2016**

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**ORDER**

**IA.No.1273/2024: -**

**Presence: -**

Adv. Ashish Mehta a/w Adv. Himanshu Pratap Singh

.... Petitioner (through VC).

Adv. Ashish Pyasi a/w Adv. Anjali Shahi & Adv. Aditya Krishnan

.... Respondent.

Adv. Ashish V. Jha

.....Resolution Professional (through VC).

Counsel for the Respondent seeks time to file reply/objection against the report. In the earlier order, two weeks' time was granted to the Respondent to file the reply subject to the last opportunity despite that no reply has been filed. Now

the last and final opportunity is granted to file reply/objection, if any, against the report subject to a cost of Rs. 10,000/- to be deposited in Bharat Kosh. List this matter for the final hearing on **30.08.2024**.

**Sd/-**

**ANIL RAJ CHELLAN**  
**Member (Technical)**

*JAGDISH*

**Sd/-**

**KULDIP KUMAR KAREER**  
**Member (Judicial)**